

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH**

**Original Application No.182/2020
Ahmedabad, this the 20th day of July, 2020**

CORAM:

**Hon'ble Sh. Jayesh V. Bhairavia, Judicial Member
Hon'ble Dr. A.K. Dubey, Administrative Member**

Umeshchandra Subhdhchandra Shah S/o Shri Subodhchandra Shah, aged about 60 years, residing at 7, Vitrag Apartment, 6, Ashakunj Society, Rajnagar Cross Road, Near NID Paldi, Ahmedabad – 380 007, presently working as Statistical Investigator Grade-I, Directorate of Census Operations, Census Bhavan, Sector 10-A, Gandhinagar – 382 010.

.....Applicant

[By Advocate : Mr. A.L. Sharma]

Versus

- 1- Union of India represented by the Secretary, Ministry of Home Affairs, Office of the Registrar General of India, 2/A Man Singh Road, New Delhi – 110011
- 2- The Additional Secretary & Registrar General of India, Ministry of Home Affairs, Office of the Registrar General of India, 2/A Man Singh Road, New Delhi – 110011.
- 3- Director of Census Operations, Directorate of Census Operations, Gujarat Census Bhavan, Sector 10 –A, Gandhinagar – 382 010.

...Respondents

**O R D E R (Oral)
Per Jayesh V. Bhairavia**

In the instant O.A., the counsel for applicant submits that pursuance to direction issued by this Tribunal in OA No. 420 of 2018, respondents vide order dated 2nd January, 2019 (Annex. A/8) issued an order thereby applicant has been granted benefit of MACP w.e.f. 16th May, 2010. It is the grievance of applicant that he was eligible to get benefit of MACP-II w.e.f. 1st September, 2008 i.e. the date of introduction of the said Scheme, for which, he had submitted a representation to the respondent No. 1 on 3rd January, 2019 which remain unanswered.

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2. The counsel for applicant Mr. Sharma submits that he will be satisfied if appropriate order be passed with a direction to the respondents to consider his pending representation.

3. We have considered the aforesaid submission of learned counsel and deem it appropriate to dispose of this application with a direction to the respondent no. 3 that if the representation dated 3rd January, 2019 (Annex.A/1) regarding applicant's II MACP is still pending, then the same be considered and decided in accordance with the MACP Scheme and the service record of applicant, within three months from the date of receipt of a copy of this order through e mail. Respondents shall intimate their decision to the applicant expeditiously. With this direction, the O.A. is disposed of. It is made clear that we have not expressed any opinion on the merit of applicant's claim.

(Dr.A.K.Dubey)
Member (A)

(Jayesh V.Bhairavia)
Member (J)

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